

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 159-161 of 2020

In the matter of:

Ankur Jain

....Appellant

Vs.

Yogesh Bothra

....Respondent

Present

For Appellant: Mr. Akshay Goel and Ms. Simran Jeet, Advocates.

**For Respondent: Mr. Gaurav Shah and Mr. Yogesh, for Respondents.
Mr. Swetab Kumar, for Caveator.**

ORDER
(Virtual Mode)

01.02.2021: On 14.12.2020, Prayer made by Learned Counsel for the Parties, the matter was adjourned for today.

Today when the case was called out, the Learned Counsel for the Appellant submitted that the Appellant had endeavoured his level best to settle the matter but there was no response from the Respondent side.

Learned Counsel for Respondent Mr. Swetab Kumar, controverted this submission.

Now the matter is to be heard on merits.

Learned Counsel for the Appellant submitted that one week' time may be granted to him to file his Rejoinder to the Reply Affidavit filed on behalf of the Respondent. Prayer is allowed.

Learned Counsel for the Appellant is directed to serve the copy of Rejoinder to Learned Counsel for the Respondent prior to filing of his Rejoinder.

Both parties are directed to file their brief Notes of Submissions acceding not more than three pages alongwith Compilation of Judgements, if any, before the next date.

List the Appeal for Admission (After Notice) on **8th March, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

ha/nn